

Children, Youth and Sports on 'Demands for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the Tenth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

आवासन और शहरी कार्य मंत्री (श्री मनोहर लाल): महोदय, मैं आवासन और शहरी कार्य मंत्रालय की 'पीएम स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम स्वनिधि)' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के दसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

REFERENCE BY THE CHAIR

World Autism Awareness Day

MR. CHAIRMAN: Hon. Members, today, April 2, is recognised by the United Nations as World Autism Awareness Day. This House, I strongly feel, would reaffirm its commitment to promoting the rights and well-being of individuals with autism. This year's theme, 'Advancing Neurodiversity and the UN Sustainable Development Goals', highlights neurodiversity and sustainable development. Yesterday, a distinguished hon. Member of this House, Shri Sujeet Kumar, emphasised the need for autism awareness with a special focus on facilitation for a unique disability identification card and advocated holding of camps and supporting families for the same. India's legislative framework, including the Rights of Persons with Disabilities Act 2016 and National Trust Act, 1999, has established crucial entitlements and support programmes. Entitlements have meaning only when they reach the intended persons. Our inclusive education and vocational training initiatives are creating meaningful opportunities for autistic individuals, but more is required to be done. Moving forward, we must prioritize awareness early in time.

Unique disability ID certification camps and inclusive policies to ensure proper support and opportunities, aligning these efforts with Sustainable Development Goals, particularly quality education, decent work and reduced inequality, will

strengthen our commitment to inclusivity. India stands firmly for creating an equitable world for individuals with autism.

I had yesterday requested the Leader of the House, who is also the concerned Minister, to take proactive initiatives by way of holding camps in institutions that help children suffering with autism. And, I am sure, he would come out during this Session with the steps that can possibly be taken as awareness will continue as per United Nations for the entire month of April.

Hon. Members, let us collectively resolve to build a society where individuals with autism are empowered to lead fulfilling lives with dignity and equal opportunities.

A challenged human resource is not challenged the way we think. Every challenged human resource is a reservoir of talent and we need to harness it by allowing the concerned to unleash that energy for self-development and societal development.

Hon. Members, four notices have been received under Rule 267. The notice of Shrimati Sagarika Ghose demands discussion over the alleged lapse of Election Commission in issuance of multiple duplicate Electors Photo Identity Cards across the States. The notice of Dr. John Brittas demands discussion over the alleged threat to freedom of expression by deliberate and malicious attack on the movie L2: Empuraan.

DR. JOHN BRITTAS (Kerala): Sir, it is Empuraan.

MR. CHAIRMAN: Yesterday also you said so. Sometimes, it is difficult to pick up the accent.

DR. JOHN BRITTAS: Sir, you allow me to speak. I will clear it...

MR. CHAIRMAN: The notice of Shrimati Renuka Chowdhury demand discussion over the adverse impact of unilateral tariff war declared by the United States of America on Indian economy. The notice of Shri Samik Bhattacharya demand discussion over alleged incidents of arson and vandalism and attacks on Hindu-owned shops and properties in Motabari, West Bengal. Hon. Members, first, my request is, if an hon. Member comes with a request/notice under Rule 267, minimal requirement is physical presence of the Member in the House. Absence of the Member does not send a good signal. I would not like to reiterate, which I have done on umpteen occasions, these notices do not merit admittance and are so declined.

DR. JOHN BRITTAS: Sir, please allow me thirty seconds...

MR. CHAIRMAN: One minute. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, you promised me yesterday.

MR. CHAIRMAN: This practice of allowing is never ending. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir you said that you would allow me. You allowed Prof. Ram Gopal Yadavji. ...*(Interruptions)*...

MR. CHAIRMAN: I allowed because Prof. Ram Gopal Yadav has spent time manifold than you have done. John Brittas, by the time you reach his level, and if I am in the Chair, trust me, you will get the same accommodation.

DR. JOHN BRITTAS: Sir, please allow me for 30 seconds. I will just make my point very clear. Thank you, Sir.

MR. CHAIRMAN: Did I say, 'yes'?

DR. JOHN BRITTAS: Sir, I was reading your face. Thank you very much, Sir.

MR. CHAIRMAN: We have distinguished Members in the House on both sides. We have distinguished Members here. I always ensure that these Members get precedence. The hon. former Prime Minister, Shri H.D. Devegowda, was not present when I indicated to the House that after talking to everyone concerned, we have devised a mechanism that whenever the former Prime Minister would like to make an input, it will be for minimum 10 minutes, even if his party does not have that much time. And, I am grateful to the Leader of the House and the Leader of the Opposition for so appreciating... ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, the issue also needs...

MR. CHAIRMAN: Let me give him 30 seconds. So, we take up the listed matters raised with permission - Dr. John Bittas; 30 seconds.
